

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-1178(PB)/2018

IN THE MATTER OF:

Religare Finvest Ltd.

... Petitioner/Applicant

v.

Vitoba Realtors Pvt. Ltd.

... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 29.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr.Amarjit Singh Bedi, Ms.Surekha Rama, Ms. Riya Seth, Advs.

For the Intervenor : Mr. Giriraj Subramanium, Mr.Kunal Chatterji, Mr.Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.

ORDER

Ld. Counsel Mr. Amarjit Singh Bedi appeared on behalf of the Petitioner.

Ld. Counsel Mr. Giriraj Subramanium appeared on behalf of the Intervenor.

At the request, list the matter along with all the other pending applications **on 18.10.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)